

ITEM NO.22 Court 15 (Video Conferencing)

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 26436-26437/2015

(Arising out of impugned final judgment and order dated 25-04-2014 in AS No. 874/2001 25-04-2014 in TA No. 919/2009 passed by the High Court of Judicature at Madras)

SHAIK AKBAR AND ORS. & ORS.

Petitioner(s)

VERSUS

SYED NIZAMUDDIN AND ORS. & ORS.

Respondent(s)

(IA No. 6336/2022 - APPLICATION FOR TAKING ON RECORD
IA No. 107030/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 5/2015 - PERMISSION TO FILE ANNEXURES)

Date : 31-01-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Ms. Shoba Ramamoorthy, AOR
Mr. Shilp Vinod, Adv.
Mr. Pushkin Rajkumar, Adv.
Ms. Vincy George, Adv.
Mr. Nawaz Sherif, Adv.
Mr. M. A. Karthik, A Adv.
Mr. S.R. Gokulakrisnan , Adv.

For Respondent(s) Mr. V. Prabhakar, Adv.
Ms. Jyoti Parashar, Adv.
Mr. N.J Ramchandrar, Adv.
Mr. R. Gowrishankar, Adv.
Mr. S. Rajappa, AOR

Mr. S.Ravishankar, Adv.
Ms. Ruhini Dey, Adv.
Ms. Bhanu Kapoor, Adv.
Ms. Yamunah Nachiar AOR

UPON hearing the counsel the Court made the following

O R D E R

On the suggestion of the Court, the parties have agreed to explore possibility of settlement. Accordingly, reference is made to the Tamil Nadu Mediation and Conciliation Centre. The parties will appear in-person or through video-conferencing before the Mediator appointed by the Tamil Nadu Mediation and Conciliation Centre on 7.2.2022 at 4.00 PM.

List the matter after six weeks.

(BABITA PANDEY)
COURT MASTER (SH)

(DIPTI KHURANA)
COURT MASTER (NSH)